

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 288 OF 2016 &
IA NOS. 591 & 592 OF 2016**

Dated: 27th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**The Association of Polyester Continuous
Polymerization Industries of DNH**

.... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Gaurav Mitra
Mr. Himanshu Suman
Mr. Gaurav Thakur
Mr. Adarsh Rai

Counsel for the Respondent(s) : Ms. Nikita Chouksi
Mr. Varun Pathak for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for DNH

Mr. Rohit Rao
Mr. Mukund

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 591 of 2016 (Appl. for stay). Ms. Nikita takes notice on behalf of Respondent No.1, Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 25.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 12.12.2016 after serving copy on the other side.

List the I.A. No. 591 of 2016 for hearing on 17.11.2016. In the meantime, learned counsel for the respondents may file reply to the I.A. on or before 11.11.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 16.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt